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CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH

O.A. NO. 1326/2001

New Delhi this the 4th day of March, 2001.

HON'BLE SHRI JUSTICE ASHOK AGARWAL, CHAIRMAN

HON'BLE SHRI S.R. ADIGE, VICE-CHAIRMAN (A)

Shri K.J. Saha  
Junior Engineer (SW-3)  
Under Executive Engineer (Construction)  
C.P.W.D., I.P.Estates  
R/o 111/13, Pushp Vihar, Sector -1  
Delhi-17. .... Applicant

( By Shri B.S. Mainee, Advocate )

-versus-

Union of India  
Through

1. The Secretary  
Ministry of Urban Development  
Government of India  
Nirman Bhavan  
New Delhi
2. The Director General of Works  
C.P.W.D.  
Nirman Bhavan.  
New Delhi.
3. The Executive Engineer (Construction)  
Division-15  
C.P.W.D.  
I.P.Estates  
New Delhi. .... Respondents

(By Shri Rajeev Bansal, Advocate)

O R D E R (ORAL)

S.R. Adige:-

Heard both sides.

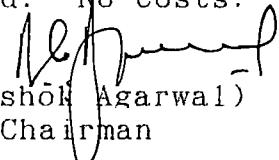
2. It is not denied that that the claims advanced by the applicant in the present OA are identical with those advanced by the applicants in OA No. 1169/1996- K.P. Reddy and another v. Union of India and others. That OA was allowed by the Hyderabad

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Bench of the Central Administrative Tribunal by an order passed on 10.10.1996 (Annexure R -4). Aforesaid order was carried to the Supreme Court in Civil Appeal No. 5413/1999 and a Three Judge Bench of the Hon'ble Supreme Court in their order dated 20.9.1999 (page 73 of the OA) following the law laid down in the Union of India and Ors. vs. K. Savitri & Ors., (1998 (4) SCC 358) allowed the appeal and set aside the aforesaid order dated 10.10.1996.

3. In the light of the aforesaid order of the Hon'ble Supreme Court dated 20.9.1999 which binds us absolutely, the OA is dismissed. No costs.

  
(S.R. Adige)  
Vice Chairman (A)

  
(Ashok Agarwal)  
Chairman

/sns/